

**NATIONAL COMPANY LAW TRIBUNAL,**  
**MUMBAI BENCH COURT VI**

Item No. 06

IA(I.B.C)/ 1240(MB)2023 IN C.P. (IB)/4332(MB)2019

CORAM

**SHRI SANJIV DUTT**  
**HON'BLE MEMBER (TECHNICAL)**

**SHRI K. R. SAJI KUMAR**  
**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF HEARING (HYBRID) DATED **06.05.2024**

NAME OF THE PARTIES : **Northern Heavy Industry Group Co. Ltd**

**Vs**

**Reliance Infrastructure Limited**

**For OC** : Adv. Drishti Gudhaka i/b Dhruve Liladhar & Co.

**For CD** : Adv. Raghavi Sharma I/b Mulla and Mulla and CBC

**Section 9 of IBC**

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**ORDER**

1.This is a 2019 matter. This has been adjourned on the request of both the Counsel for OC and CD, that the consent award will be passed in a matter of arbitration between the parties. However, the consent award is only being drafted and has not been finalised till date.

2.In view of the above, Counsel for OC and CD jointly request for time for filing consent terms. Given as a last chance for filing consent terms; if not filed before the next date of listing, the matter will be heard. Both the Counsel for OC and CD are directed to be ready for arguments. **List on 07.06.2024 for consent terms/hearing.**

**Sd/-**  
**SANJIV DUTT**  
**MEMBER (TECHNICAL)**  
//SMM//

**Sd/-**  
**K. R. SAJI KUMAR**  
**MEMBER (JUDICIAL)**